NATIONAL COMPANY LAW TRIBUNAL **CHENNAI BENCH CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 03/01/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER

PETITION NUMBER

: TCP/36/2016

NAME OF THE PETITIONER(S)

: G.L. Consultants Pvt Ltd

NAME OF THE RESPONDENT(S)

: Q A Software India Pvt Ltd and 5 others

UNDER SECTION

:397/398

S.No. NAME (IN CAPITAL)

SIGNATURE

DESIGNATION

REPRESENTATION BY WHOM

For TK Bhaskay Shwetha Vasudevan Counsel for the Peritionen

Counsel for 157 Respell (Now with drawn)

3. R. SELVAKUMAR

ORDER

Ms.Shwetha Vasudevan counsel for petitioner present. Shri P.R.Renganath counsel for R2 to R4 present. Shri R.Selvakumar counsel for R1 present. The matter has been posted for arguments in CA /166 of 2011 and CA/1 of 2014. Counsel representing R1 and counsel representing R2, R3 and R4 filed separate memos withdrawing their vakalat, stating that they have also informed their clients. The memos are taken on record and counsels are permitted to withdraw. Respondents are called but absent. The statement of the counsels for respondents clearly indicate that the respondents are not interested to pursue the matter. Therefore, R1 to R4 are proceeded *ex parte*. Counsel for petitioner is directed to submit final arguments on the next date of hearing. Put up on 20.01.2017 at 10.30 A.M.

(Ch. Md. Sharief Tariq) Member (Judicial) (K.Anantha Padmanabha Swamy) Member (Judicial)